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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 376/2000

New Delhi this the 15th day of March, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

G. Chandrasekar,
R/O T-492/2, E-II (Ground Floor),
Baljeet Nagar,
New Delhi-110008.

... Applicant

(In person)

-Versus-

1. Union of India through
Secretary, Ministry of Personnel,
Public Grievances & Pension
(Department of Personnel & Training),
Nirvachan Sadan, New Delhi.
2. Council of Scientific & Industrial
Research, Anusandhan Bhawan,
Rafi Marg, New Delhi-110001.
3. National Institute of Science
Communication through its Director,
Dr. K.S.Krishnan Marg,
New Delhi-110012.
4. Dr. Rajesh Kocchar,
Director-in-Charge,
National Institute of Science
Communication, Dr.K.S.Krishnan Marg,
New Delhi-110012. ... Respondents

(By Shri Om Prakash Bhadani, Assistant (G),
Departmental Representative)

O R D E R (ORAL)

Shri Justice Ashok Agarwal:

By the present O.A. applicant seeks directions to permit him to appear for the Civil Services Examination, 2000 being conducted by the Union Public Service Commission (UPSC) in the first week of June, 2000. Applicant had earlier applied for the aforesaid permission for appearing for the 1999-Examination. Permission was, however, withheld. As was done for the 1999-Examination, permission to appear for the

[Signature]

2000-Examination has been withheld on the same ground, namely, that a charge-sheet has been issued to the applicant on 27.2.1998. According to applicant, if he is not permitted to appear for the ensuing examination, he will be over-age and will be debarred for all times for appearing in the Civil Services Examinations. This would cause extreme hardship even if he is ultimately absolved of the charges levelled against him. According to him he may be permitted to appear and his results could be withheld and the same can be declared only after conclusion of the disciplinary proceedings which are initiated against him. In our view, the prayer made is just and reasonable and deserves to be granted.

2. In the result, we direct the respondents to permit the applicant to appear for the Civil Services Examination, 2000. His results, however, may be withheld. The same may be declared only ^{if and} after he is absolved of the charges levelled against him vide chargesheet dated 27.2.1998.

3. Present O.A. is disposed of with the aforesaid direction. The applicant will be at liberty to furnish a copy of this order to the UPSC.


(Ashok Agarwal)

Chairman


(V. K. Majotra)

Member (A)

/as/